



File No. P.15017/32/2012/FSSAI-Legal Vol.III

FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA

FDA Bhawan, Kotla Road, New Delhi -110002

Subject: Call for Expression of Interest (EOI) for Engagement of Law firm for defending court matters on case to case basis before various courts – Corrigendum.

Please refer to EoI document uploaded on FSSAI website on 10.01.2017 for soliciting bids from prospective legal firms/ agencies for FSSAI's legal work latest by 17.02.2017. The last date of submission of bid is now extended to **5:00 p.m., 10.03.2017**.

Consequent upon discussions held during pre-bid meeting on 02.02.2017, the technical bid format (final bid) has been revised and made more elaborate. The revised format is uploaded on the website (www.fssai.gov.in) and would replace the technical bid format (final bid), which was on page 17 of EoI document. Rest conditions of the EoI document remain unchanged.

The bidders are requested to send the relevant information as per the revised bid document. Those who have already submitted their bids need to submit only the revised format by **5:00 P.M., 10.03.2017**.

Sd/-
Assistant Director (Legal)

Date: 13.02.2017

Technical Bid Format (for final bid)

1	Number of years of formation of firm
2	Whether Firm is constituted as Partnership, Proprietorship, company or LLP
3	PAN Number of Firm
4	Address of head office in Delhi and number of branch offices in India
5	Total no of Partners and Associates
6	Areas of Practice of the Firm
7	Particulars of the Partner designated for the current assignment along with contact details. Details of other team members for the proposed assignments
8	Number of years of Partners' experience in litigation work (The relevant Partner should have at least 10-15 years experience)
9	List of courts of regular practice of the Firm / Partner concerned
10	Experience (if any) in labour courts, industrial tribunals, etc. Brief particulars of the same
11	List of major litigations represented along with case numbers
12	Experience (if any) in conducting outstation litigations
13	Experience (if any) in representing Union of India / State Governments / Public Sector Undertakings, etc. Please provide particulars of such engagement.
14	Brief details of arbitration practice of the firm
15	Technical qualifications (if any) in food nutrition, etc. of the Partners / team members
16	Experience (if any) in advising clients on food safety, quality and standards issues OR representing clients in litigations under the FSS Act, 2006 and / or the erstwhile Prevention of Food Adulteration Act, 1954

17	Experience (if any) in examining legal issues in consultation with scientific experts, labs, research bodies, etc.
18	Experience (if any) in advising clients on agreements / treaties like WTO/CODEX/TPT, SPS, etc.
19	Whether documents submitted by the Firm are complete or not. Particulars of shortcomings (if any)
20	Whether the firm or any of its Partners have been blacklisted in India by any Government Department or whether there are any complaints, disqualifications or investigations (pending or disposed of) by the Bar Council of India or any other investigative agency.
21	Awards, accolades (if any) of the firm / Partner
22	Publications, articles, editorials (if any) on food laws, nutrition, etc.